

State Vs Raksh
FIR No. 236/2019
Under Section 308/307/34 IPC
PS Subzi Mandi

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

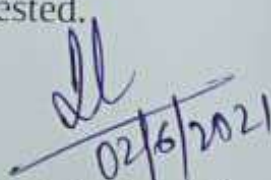
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court
concerned on **08.06.2021**, as requested.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Vinay
FIR No. 29/2019
Under Section 21/29 NDPS Act
PS Crime Branch

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

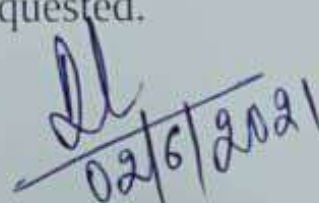
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand is hereby adjourned for
04.06.2021 for purpose fixed, as requested.



(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

1174A/506/34 IPC

State Vs Imran
FIR No. 176/2019
Under Section 307/323/34 IPC
PS Civil Lines

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

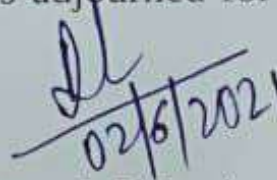
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Sh. Anil Kumar Kamboj, Ld. LAC for
accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand is adjourned for **08.06.2021**, as
requested.



(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

Bail Application No. 1295/2021

State Vs Maan Singh

FIR NO. 415/2015

under Section 395/412/365/120B IPC & 25/54/59 Arms Act
PS Kotwali

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant seeks
adjournment for filing copy of order vide which co-accused
namely Chander Pal has been granted interim bail. Ld. Counsel
also seeks adjournment to go through the minutes of meeting of
High Powered Committee and to point out the clause vide which
the accused persons involved in cases under Section 395 IPC are
to be granted interim bail for a period of 90 days.

Adjournment is granted.

Now to come up on **07.06.2021** for arguments and
disposal of application in hand.



(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Puttan Kumar
FIR No. 222/2018

State Vs Mahesh
FIR No. 112/2018
Under Section 365/370/370A/376/323/342/174A/506/34 IPC
PS Gulabi Bagh

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of regular bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court
concerned on **05.06.2021**, as requested.


02/6/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Inderjeet
FIR No. 532/2014
Under Section 201/302/120B IPC
PS Subzi Mandi

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).
Sh. Dushyant Singh, Ld. LAC for accused/applicant
(through VC).

Heard. Perused.

Ld. LAC for accused/applicant submits that as per
report of IO, accused/applicant has already been released from
jail. It is further submitted that the present application be
disposed of as withdrawn.

Request is allowed.

Application in hand is hereby disposed of as
withdrawn, as requested.

Delabhas
02/6/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Mohd. Kadir
FIR No. 364/2014
Under Section 302 IPC
PS Sadar Bazar

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

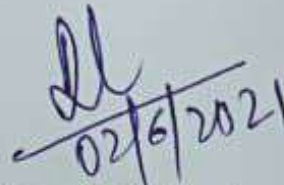
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Sh. Sandeep Gupta, Ld. LAC for accused/applicant
(through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court
concerned on **04.06.2021**, as requested.



(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Bhim Bhati
FIR No. 335/2017
Under Section 307/34 IPC
PS Timarpur

02.06.2021

Proceedings conducted through Video Conferencing.

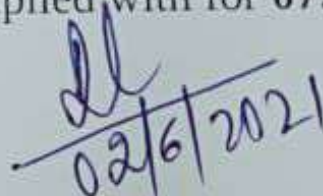
Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Sh. Yatinder Kumar, Ld. LAC for accused/applicant
(through VC).

Heard. Perused.

Previous order be complied with for 07.06.2021.



02/6/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

B.A. No. 1296/2021

State Vs Lalit @ Babloo @ Nepali

FIR NO. 415/2015

under Section 395/412/365/120B IPC & 25/54/59 Arms Act

PS Kotwali

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment for filing copy of order vide which co-accused namely Chander Pal has been granted interim bail. Ld. Counsel also seeks adjournment to go through the minutes of meeting of High Powered Committee and to point out the clause vide which the accused persons involved in cases under Section 395 IPC are to be granted interim bail for a period of 90 days.

Adjournment is granted.

Now to come up on **07.06.2021** for arguments and disposal of application in hand.


02/6/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Puttan Kumar
FIR No. 222/2018
Under Section 307/342 IPC
PS Burari

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court
concerned on **04.06.2021**, as requested.

Report/nominal roll along with conduct of
accused/applicant in jail be also called from concerned Jail Supdt
for said date.



(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Saurabh
FIR No. 463/2017
Under Section 302/34 IPC
PS Timarpur

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

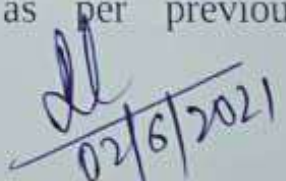
Heard. Perused.

No report has been received from concerned Jail

Supdt.

Report be called as per previous order for

07.06.2021.


02/6/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

M. No. 122/2021
State Vs Avdesh Kumar Goel
FIR NO. 116/2016
under Section 406/409/420 IPC
F. EOW Cell

02.06.2021

(Proceedings conducted through Video Conferencing)

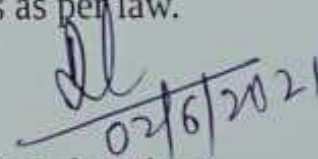
Present application has been filed on behalf of
accused/applicant named above.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Sh Keshav Saini, Ld. Counsel for
accused/applicant (through V/C).
IO/Inspector Vinod Gandhi is also present (through
V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that
arguments in the present case were heard by Ms Neelofer Abida
Parveen, Ld. ASJ on 08.04.2021 and matter was fixed for orders.
It is further submitted that since the said Court had already heard
arguments in the present matter, the present matter be decided
and disposed of by said Court.

In view of aforesaid submissions made by Ld.
Counsel for accused/applicant, the present matter is adjourned for
10.06.2021 for further proceedings as per law.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/02.06.2021

Section
rari

State Vs Anuj @ Kunal

FIR No. 361/2020

Under Section 354/354D/506/509/323/34 IPC & 8 POCSO Act
PS Sadar Bazar

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court
concerned on **04.06.2021**, as requested.


02/6/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Jitesh @ Kapil
FIR No. 181/2018
Under Section 302/392/394/364/120B/34 IPC
PS Sadar Bazar

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court
concerned on **04.06.2021**, as requested.


02/6/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Sunny
FIR No. 20/2016
Under Section 364A/395/342/420/468/471/120B IPC
PS Crime Branch

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).
Ld. Counsel for accused/applicant (through VC).
IO is present (through VC).

Heard. Perused.

Application in hand is hereby adjourned for
05.06.2021, as requested.


02/6/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Hemraj Singh
FIR No. 14/2017
PS ED

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of regular bail.**

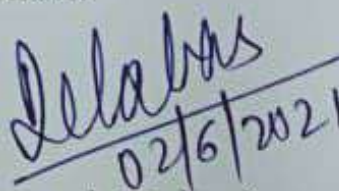
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

None for accused/applicant.

Heard. Perused.

Inspite of repeated calls none has appeared for
accused/applicant.

Application in hand is hereby dismissed for non-
appearance as well as non-prosecution.


02/6/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Vineet @ Mohit @ Nanga
FIR No. 113/2019
Under Section 307/324/34 IPC
PS Sadar Bazar

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

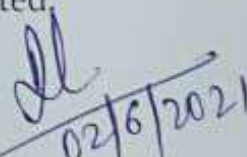
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court
concerned on **07.06.2021**, as requested.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Karan @ Raj Karan

FIR No. 303/2014

Under Section 302/307/120B/34 IPC & 25/27/54/59 Arms Act
PS Subzi Mandi

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

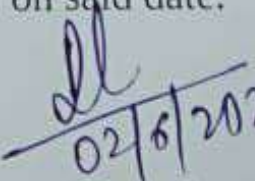
IO is present (through VC).

Heard. Perused.

IO in his report has stated that patient Meena
Sharma has been called by concerned doctors for examination on
02.06.2021 i.e. today.

Application in hand is hereby adjourned for
05.06.2021.

Fresh report be filed on said date.


02/6/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

Bail Application No. 2511/2021
State Vs Sonia
FIR NO. 463/2020
under Section 308/34 IPC
PS Kotwali

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for being released on personal bond.

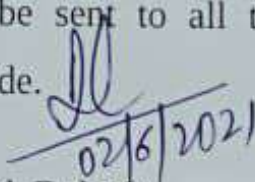
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Sh. Neeraj Kumar Mishra, Ld. Counsel for accused/
applicant (through V/C).
IO is also present through V/C.
Heard. Perused.

Perusal of record shows that accused/applicant was granted bail in this case vide order dated 18.11.2020. Accused/applicant was directed to furnish personal bond in the sum of Rs.10,000/- with one surety in the like amount. However, on account of poverty, accused/applicant has failed to furnish surety bond.

Keeping in view the aforesaid facts and circumstances, *application in hand is hereby allowed and it is ordered that accused/applicant be released on her furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent.*

Application in hand stands disposed of accordingly.

Copy of present order be sent to all the parties through email/approved electronic mode.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/02.06.2021

02.06.2021

State Vs Sunder
FIR No. 87/2018
Under Section 308/323/341/34 IPC
PS Gulabi Bagh

02.06.2021

Proceedings conducted through Video Conferencing.

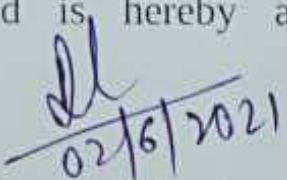
Present application has been filed on behalf of
accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

Application in hand is hereby adjourned for
04.06.2021, as requested.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

Bail Application No. 1271/2021
State Vs Anuj Jaipuria
FIR NO. 193/2018
under Section 420/467/468/471/120B IPC
PS EOW

02.06.2021

(Proceedings conducted through Video Conferencing)

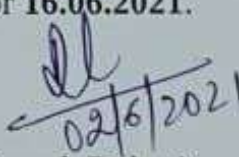
Present application has been filed on behalf of
accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Ld. Counsel for accused/applicant (through V/C).
IO/SI Bharat Bhushan is also present (through V/C).

Heard. Perused.

TCR has not been received.

TCR be summoned for 16.06.2021.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Puran
FIR No. 225/2020
Under Section 302/308/323/341/34 IPC
PS Burari

02.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

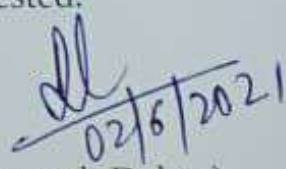
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court
concerned on **04.06.2021**, as requested.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Sunder @ Rahim
FIR No. 87/2018
Under Section 308/323/341/34 IPC
PS Gulabi Bagh

02.06.2021

Proceedings conducted through Video Conferencing.

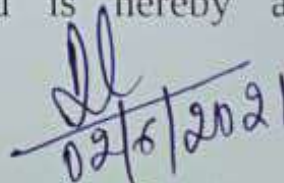
**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Sh. Kamlesh Kumar, Ld. LAC for accused/applicant
(through VC).

Heard. Perused.

Application in hand is hereby adjourned for
04.06.2021, as requested.



(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Bheema

FIR No. 335/2017

Under Section 307/34 IPC & 25/27 Arms Act

PS Timarpur

02.06.2021

Proceedings conducted through Video Conferencing.

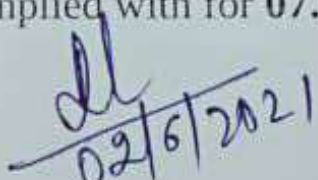
Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Sh. Yatinder Kumar, Ld. LAC for accused/applicant
(through VC).

Heard. Perused.

Previous order be complied with for 07.06.2021.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

Bail Application no. 1113/2021
State Vs Lucky Noel
FIR NO. 74/2021
under Section 392/397/120B/411/34 IPC
PS Roop Nagar

02.06.2021

(Proceedings conducted through Video Conferencing)

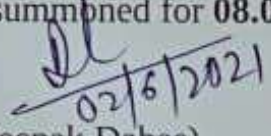
Present application has been filed on behalf of
accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Ld. Counsel for accused/applicant (through V/C).
IO is also present through V/C.

Heard. Perused.

TCR/chargesheet has not been received.

TCR/chargesheet be summoned for 08.06.2021.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Sonu @ Langra
FIR No. 208/2018
Under Section 307/506/34 IPC
PS Subzi Mandi

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court
concerned on **05.06.2021**, as requested.


02/6/2021
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021

Bail Application No. 2403/2021
State Vs Naseem
FIR NO. 86/2021
under Section 380/457/411/34 IPC
PS Civil Lines

02.06.2021

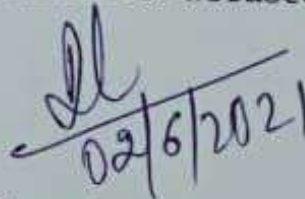
(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of
accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Ld. Counsel for accused/applicant (through V/C).
IO is also present (through V/c).

Heard. Perused.

Application in hand is hereby dismissed as
withdrawn as requested by Ld. Counsel for accused/applicant.



02/6/2021

(Deepak Dabas)
ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/02.06.2021

B.A. No. 1333/2021
State Vs Sonia
FIR NO.463/2020
under Section 308/34 IPC
PS Kotwali

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for being released on personal bond.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State (through V/C).
Sh Anil Kumar Kamboj, Ld. LAC for accused/
applicant(through V/C).
IO is also present through V/C.

Heard. Perused.

In view of my order in bail application no.-
2511/2021, the present application has been rendered infructuous.
The same is disposed of accordingly.


(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,
NDPS(Central) Tis Hazari Courts
Delhi/02.06.2021

State Vs Jisan

FIR No. 143/2020

Under Section 394/397/411/120B/34 IPC r/w Section 25/27

Arms Act

PS Kotwali

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case. Nothing has been recovered from the possession/at the instance of accused/applicant. No specific role has been assigned to accused/applicant. Investigation of the case has been completed, charge-sheet has been filed and conclusion of trial is likely to take time. Accused/applicant is ready and willing to abide by all the terms and conditions which this Hon'ble Court may impose upon him while releasing him on bail.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that allegations against accused/applicant are of very serious nature. Accused/applicant along with co-accused persons had robbed the

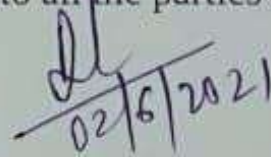
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02/6/2021

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complainant/victim of a sum of Rs. 50,000/-. Accused/applicant was carrying weapon i.e. pistol at the time of commission of offence and Section 397 IPC is prima facie attracted towards present accused/applicant. Statement of complainant/victim is yet to be recorded in court. Previous bail application filed on behalf of accused/applicant was dismissed vide order dated 02.02.2021. Accused/applicant is a habitual offender and previously also he was involved in 3-4 cases of similar nature.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be sent to all the parties through e-mail.



(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/02.06.2021